

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court – I

Excise Appeal No. 1483 of 2010

(Arising out of Order-in-Appeal No.16/2010 (T) CE dt.26.2.10 passed by CCCE & ST
(Appeals), Guntur)

M/s Voltarc India Pvt Ltd

Plot No.16A, IDA, Gajulamandyam,
Renigunta, Chittoor District,
Andhra Pradesh – 517 520

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

P.B. No. 331, C.R. Building,
Kannavarithota, Guntur,
Andhra Pradesh – 522 004

.....Respondent

with

Excise Appeal No. 1670 of 2010

(Arising out of Order-in-Appeal No.17/2010 (T) CE dt.26.2.10 passed by CCCE & ST
(Appeals), Guntur)

M/s Infuse Ind Company

Shed No.12, IDA, Gajulamandyam,
Chittoor District, AP – 517 520

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

P.B. No. 331, C.R. Building,
Kannavarithota, Guntur,
Andhra Pradesh – 522 004

.....Respondent

with

Excise Appeal No. 1671 of 2010

(Arising out of Order-in-Appeal No.15/2010 (T) CE dt.26.2.10 passed by CCCE & ST
(Appeals), Guntur)

M/s Voltarc Electrodes Pvt Ltd

Plot No.16A, IDA, Gajulamandyam,
Renigunta, Chittoor District,
Andhra Pradesh – 517 520

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

P.B. No. 331, C.R. Building,
Kannavarithota, Guntur,
Andhra Pradesh – 522 004

.....Respondent

with

Excise Appeal No. 1672 of 2010

(Arising out of Order-in-Appeal No.18/2010 (T) CE dt.26.2.10 passed by CCCE & ST
(Appeals), Guntur)

**M. Suryaprakasam Reddy, [MD],
M/s Voltarc Electrodes Pvt Ltd**

Plot No.16A, IDA, Gajulamandyam,
Renigunta, Chittoor District, AP – 517 520

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

P.B. No. 331, C.R. Building,
Kannavarithota, Guntur, AP – 522 004

.....Respondent

and

Excise Appeal No. 1673 of 2010

(Arising out of Order-in-Appeal No.19/2010 (T) CE dt.26.2.10 passed by CCCE & ST
(Appeals), Guntur)

**P.B.V. Reddy, [Director],
M/s Voltarc India Pvt Ltd**

Plot No.16A, IDA, Gajulamandyam,
Renigunta, Chittoor District,
Andhra Pradesh – 517 520

.....Appellant

VERSUS

**Commissioner of Customs, Central Excise
& Service Tax, Guntur**

P.B. No. 331, C.R. Building,
Kannavarithota, Guntur,
Andhra Pradesh – 522 004

.....Respondent

Appearance

None for the appellants.

Shri V.R. Pavan Kumar, Authorized Representative for the respondent.

Coram:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER No. A/30177-30181/2020

Date of Hearing: 21.01.2020

Date of Decision: 21.01.2020

[Order per: Dr. D.M. MISRA]

1. None appeared on behalf of the appellants. The department submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals are dismissed as deemed to be withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Dictated and pronounced in open court)

**(Dr. D.M. MISRA)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**